# APPENDIX-6C BOARD OF APPROVAL NOTIFICATION (Please see Para 6.01 (c) of HBP)

TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY (PART I SECTION -1)

## GOVERNMENT OF INDIA MINISTRY OF COMMERCE AND INDUSTRY (DEPARTMENT OF COMMERCE)

New Delhi, dated the 22<sup>nd</sup> March 2006

### **NOTIFICATION**

No. 14/2/2006-EOU. In supersession of Ministry of Commerce and Industry Notification No. 14/1/2001-EPZ dated 7.8.2001, Government of India constitutes the combined Board of Approvals for EOU Scheme as under:-

1.*	Secretary	Chairman
	Department of Commerce	
2.	Joint Secretary	Member
	Department of Commerce	
3.	Joint Secretary	Member
	Department of Industrial Policy and Promotion	
4.	Member (Customs)	Member
	Central Board of Excise and Customs	
5.	Member	Member
	Central Board of Direct taxes	
6.	Director General of Foreign Trade	Member
7.	Joint Secretary	Member
	Ministry of Environment and Forests	
8.	Joint Secretary	Member
	Ministry of Science and Technology	
9.	A representative from Ministry of Small Scale Industries	Member
	and Agro and Rural Industries	
10.	Development Commissioner of the concerned SEZs	Member
11.	Director or Deputy Secretary (EOU)	Member - Secretary
	Department of Commerce	

<sup>\*</sup>As amended vide notification number 14/2/2006-EOU dt. 1.11.2006

### POWERS AND FUNCTIONS OF THE BOARD

1. The Board shall consider proposal under EOU scheme that fall outside the automatic approval procedure as notified from time to time.

- 2. Subject to necessary empowerment under Section 14 of the Industries (Development and Regulation) Act, 1951, the Board shall also consider applications for grant of industrial licence wherever such licence is compulsory. Minutes in such cases will be issued after approval of Department of Industrial Policy and Promotion. Based on the approved minutes the Development commissioner shall issue the Letter of Intent and upon fulfillment of conditions therein convert the same into industrial licence.
- 3. All cases would be submitted before the Board by the Development Commissioner along with his comments so that the units have a single interface at the level of Development Commissioner.
- 4. EOU cases involving foreign equity, including investment by NRIs and OCBs that fall outside the automatic route shall continue to be dealt with by the Foreign Investment Promotion Board (FIPB). Foreign Investment Promotion Board (FIPB) in such cases, the units will apply directly to Secretarial for Industrial Assistance (SIA) for FIPB approval with a copy to the Development Commissioner concerned.

#### **GENERAL**

- 5. The Board may prescribe any condition, as it may consider necessary while granting approval. The Board may in its discretion grant or refuse the approval.
- 6. Chairman of the Board may co-opt any representative of any other Department or agency not already included in it, if he finds it necessary for any specific purpose.

(Rahul Khullar)
Joint Secretary to the Government of India